## HARYANA VIDHAN SABHA ESTIMATES COMMITTEE (1985-86) (EIGHTEENTH REPORT)

## REPORT

## ON THE

## **BUDGET ESTIMATES**

### FOR 1985-86

## INDUSTRIES DEPARTMENT

Presented to the House on 28th February, 1986.



#### HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH FEBRUARY, 1986.

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 (iii)

#### COMPOSITION OF THE ESTIMATES COMMITTEE FOR THE YEAR 1985-86

#### **CHAIRMAN**

1. Shri Vijaivir Singh

#### **MEMBERS**

- 2. Shri Balvir Singh Grewal
- 3. Shri Devi Dass

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- 4. Shri Inderjit Singh
- 5. Shri Kitab Singh Malik
- 6. Shri Kundan Lal
- 7. Shri Neki Ram
- 8. Shri Phusa Ram
- 9. Shri Ram Singh

#### SECRETARIAT

- 1. Shri G.L. Batra
- 2. Shri Ashok Kumar

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Secretary

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Under Secretary

## (<sup>ᠯ</sup>)

#### INTRODUCTION

I, the Chairman of the Estimates Committee for the year 1985-86 having been authorised by the Committee in this behalf, present this Report of the Budget Estimates for the year 1985-86 in respect of the Industries Department.

2. A brief summary of recommendations/observations of the Committee is given in Appendix I. The summary is not exhaustive and for full recommendations or observations of the Committee, reference should be made to the main report.

3. A brief record of the proceedings of each meeting had been kept separately in the Vidhan Sabha Secretariat.

4. The Committee are grateful to the Financial Commissioner and Secretary to Government, Haryana, Finance Department and the representatives of the various Departments who appeared before them from time to time.

5. The Committee place on record their high appreciation of the whole-hearted co-operation and unstinted assistance given to it by the Secretary, Haryana Vidhan Sabha and his staff working with the Estimates Committee.

Chandigarh The 20th February, 1986. **VIJAIVIR SINGH** Chairman, Estimates Committee.

#### REPORT

The Estimates Committee for the year 1985-86 was elected by the Vidhan Sabha consisting of nine Members and notifide vide Haryana Vidhan Sabha Secretariat Notification No. EC-9/1985-86/ 26, dated 17th/18th April, 1985 under Rule 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

2. Shri Vijaivir Singh, M.L.A., was appointed Chairman of the Committee by the Hon'ble Speaker.

3. The Committee held 41 sittings at Chandigarh and 5 sittings outside Chandigarh till the finalization of the Report.

4. The Committee scrutinized the replies received from the Government in connection with the recommendations/observations made by the Estimates Committee of the previous years in their different reports for the years 1979-80, 1981-82, 1982-83, 1983-84 and 1984-85 pertaining to Education, Irrigation, Agriculture, Cooperation, Health and Excise and Taxation Departments and also orally examined the representatives of the Education, Irrigation, Health and Excise and Taxation Departments.

5. The Committee while scrutinising the replies received from the Government relating to the pending paras of the previous reports have experienced that the replies are not being sent by the various departments in time.

The Committee, therefore, take a very dim view and recommend that Finance Department should issue instructions to all the departments so that such replies are sent in time in order to streamline the functioning of the Committee.

6. The Committee visited S.Y.L. and B.S.L. Projects in Punjab and Himachal Pradesh to have to an idea on the spot and to see the pace of development being made. The Committee feel that although the Haryana Government is releasing its share of funds regularly for the construction of S.Y.L. and is ever vigilant in the matter and is striving hard to get this canal completed within the prescribed time limit, yet the Committee recommend that Haryana Government should approach the Government of India to get the S.Y.L. Canal completed before 15th August, 1986.

7. The Committee selected the Industries Department with a view to scrutinize their Budget Estimates for the year 1985-86.

8. The Committee scrutinized the material relating to the Budget Estimates of Industries Department for the year 1985-86 and orally examined the representatives of this Department. The

Committee wanted to visit the Industries situated in various districts of the Haryana State to have an idea/see development and to know the problems of the Industries but the Committee could not visit for want of time.

9. The Committee also scrutinised the Supplementary Estimates of the Haryana' Government for the year 1985-86- (Ist and 2nd Instalments) and examined the representatives of the Finance east well as other Departments concerned with the demands and submitted their Reports thereon to the Vidhan Sabha on 26th September, 1985 and 19th February, 1986; respectively.

#### INDUSTRIES DEPARTMENT

10. The Department of Industries is responsible for the growth of small scale as well Large and Me-Importance of the dium Industries in the State. The Depart-Industries Department units, namely assistance in project identification, allotiment of indus-trial plots, recommendation of loan applications to the various Financial Institutions; making available different raw material, sponsoring of import applications for capital goods as well as scarce raw material for small scale units, providing of large num-ber of incentives and removing bottlenecks in the growth of Industries in the State. As a result of conserted efforts put in by the Department during a span of around 20 years; the industrial growth in the State of Haryana has touched new heights. The number of small scale units has increased from mere: 3,519 in 1966 - to 60,692 todate. Similarly, number of L.M. units have also gone up! from 162 in 1966 to 344 todate. Since 1966; 9781 Letter of in-tents and 554 Industrial licences have also been granted to various. entrepreneurs who are doing spade work for establishing their  $\sigma$ ventures.

The main aim and objective of the Industries Department 11.

Aims and Objectives of the Industries Department\*

is to fulfil the commitment of the Government of Haryana for rapid and balanced industrialisation of the State with a view to benefitting the common man" in the shape-

ployment opportunities, higher per capita income and to develop infra structural facilities for the growth of various types of industries in the State. However, briefly these are enumerated as under :---

- (i) To ensure rapid industrialisation in the State.
- (ii) Ensure creation of adequate infra structural facilities like developed industrial land, Industrial Estates, Indus-trial Development Colonies, Industrial Areas, Power, Water and provide congenial climate for the growth of industrialisation of the" State."

(iii) Promotion of traditional industries like handicrafts, handloom, village \* & khadi industries \* and to ensure maximum opportunities, to the weaker sections of the society.

- (iv) Mobilisation and training of local entrepreneurial and technical talent for use in industry.
- (v) Promotion of export oriented, import substitution and high technology based industries.
- (vi) To assist in getting adequate and easy credit through Commercial Banks and State level Financial Institututions.
- (vii) To promote rural industrialisation in the State.
- (vin) Identify and promote medium and large scale industries in the State.
- (1x) To provide various incentives under the various State and Central Schemes in the shape of subsidy, cash incentives, interest subsidy etc.
- (x) To assist, control and supervise the working of the Public Sector Undertakings set up by the Government of Haryana in connection with the development of rural, small scale and large scale industries in the State.
- (xi) To assist the industrial units of all types in securing various types of raw materials both indigenous and imported at reasonable rates.
- (xii) To implement various Acts of State and Central Government relating to industrial growth in the State.
- (X111) To provide testing facilities to the industrial units to ensure production of quality products through net work of Quality Marking Centres set up in the State.
- (xiv) To ensure balanced and equitable dispersal and growth of industries in all'areas of Haryana with special emphasis on rural & backward areas.
- (xv) Attracting investment and technology from abroad by providing special incentives to non-resident Indians/ persons of Indian Origin.
- (xvi) To promote ancilliaries to feed large industries.

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- (xvii) To promote projects in the assisted and joint sectors and adopting a policy of disinvestment of share and rotation of funds.
- (xviii) To explore mines & mineral wealth in the State of Haryana both quantitatively and qualitatively.
- (xix) Implementation and enforcement of Weights & Measures Laws/Rules.

In order to achieve the objectives, following Agencies/Corporation's have been set up :---

(i). Industrial Assistance Group :

To provide one point contact service to resident entrepreneurs in general and to Non-resident Indians in particular.

Haryana State Industrial Development Corporation : (ii)

-To provide term loans to medium and large scale industries:

-To promote and participate in equity in joint assisted/private sector projects;

-To develop industrial estates.

(iii) Haryana Financial Corporation :

> To provide term loans to small scale, tiny and rural industries

(iv) Haryana State Electronics Development Corporation :

-To promote high technology electronics projects;

-To set up testing and development centres in order' to provide centralised facilities to electronics and related industries.

(v) Haryana State Small Industries & Export Corporation :

-To supply scarce raw materials;

12.

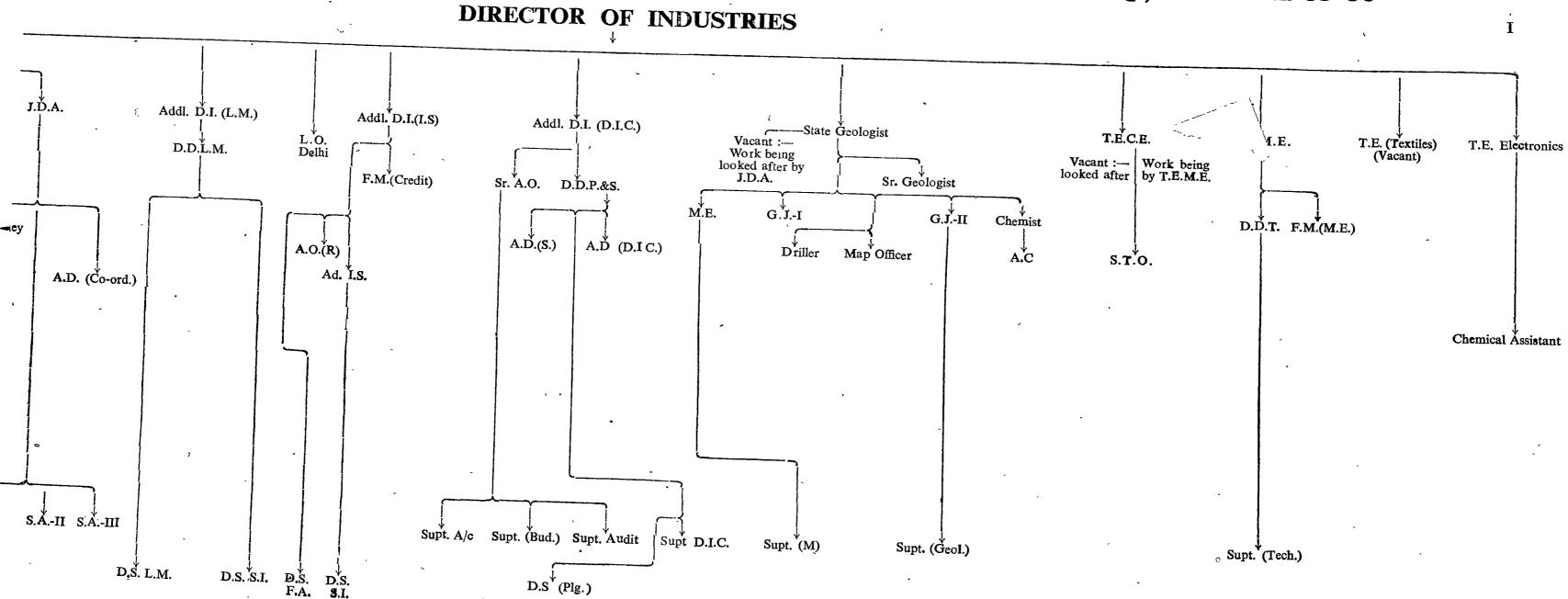
(vi) Haryana State Handloom & Handicrafts Corporation :

To develop handloom and handicrafts in the State.

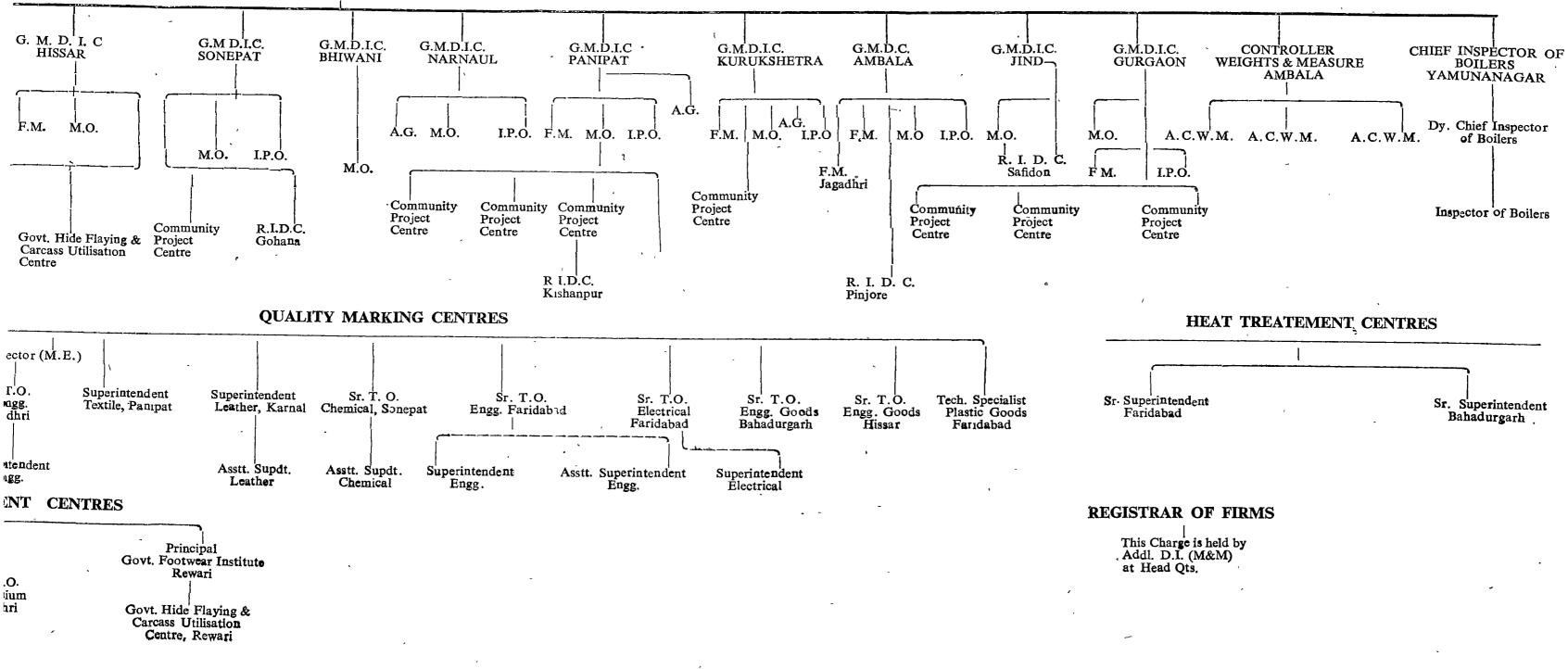
The Financial Commissioner is the Administrative Sec-retary of the Departments and the Director of Industries is the Head of the Department Organisational set up of the working under the administrative control of Department Financial Commissioner and under the the The Director of Industries is assisted by four Addi-Harvana.

tional Directors-three are Senior Scale I.A.S. Officers and One is a departmental promotee. They are designated as Additional Director, L.M; I.S; 'V.I; and D.I.C.; 'Two Joint Directors—One belonging to Senior H.C.S. and the other is a departmental pro-motee; Four Technical Experts—Chemical Engineer; Mechanical Engineer; Electronics and Taxtiles; One State Geologist; one Senior Geologist; one Minig Engineer; 'Two Deputy Directors (Class I); One Senior Accounts Officer: Two Lupior Geologist; Three Domiter One Senior Accounts Officer; Two Junior Geologist; Three Deputy Directors (Class II); Seven 'Assistant Directors; one Carcass Leather

# TRATIVE SET UP OF DEPARTMENT OF INDUSTRIES HARYANA (H.Q.) YEAR 1985-86



## ✓E SET UP, DEPARTMENT OF INDUSTRIES, HARYANA (FIELD). **DIRECTOR OF INDUSTRIES**



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and Marketing officer; One Development officer; One Information officer; One Assistant Chemist; One Driller; One Assistant Mining Engineer; Five Assistant Geologist; One Accounts Officer; Two District Attorneys; and Ten Superintendents. In addition to these, there are other junior Technical and ministerial staff.

The Additional Director (L.M.) looks after Large, Medium and Small Industries and is also Chief Co-ordinator of Industrial Assistance Group. He also looks after the Publicity. The Additional Director (I.S.) besides being the Registrar of Firms and Societies, also looks after the Industrial Supplies and Financial assistance including Loans under State Aid to Industries Act, Central/State Subsidy and Loan Recovery. The Additional Director (V.I) who looks after the Implementation of 20-point Economic Programme including Productivity Plan, also attends to administration and Rural Industries while the Additional Director (D.I.C.) looks after D.I.C. Scheme including Promotional Scheme and Action Plan, Enterpreneurial development and training programme; Modernisation of Industries and Export promotion etc. etc.

At the district level, there are 12 General Managers; 48 Functional Managers; 24 Project Managers; 39 Industrial Promotion Officers; 8 Mining Officers besides other junior staff. The Weights and Measures Organisation is headed by the Controller who is assisted by three Assistant Controllers and other supporting staff. The Steam Boiler Organisation is supervised by the Chief Inspector of Boiler who is assisted by one Deputy Chief Inspector of Boilers besides other ministerial staff. The District Industries Centres are headed by three Senior District Industries officers; 8 District Industries Officers; 5 Industrial Promotion Officers; One Tehsildar who is responsible for the recovery of the loans. Besides, there are 59 Block Level Extension Officers.

Two administrative set-up charts showing the position of the officers at the Headquarters and in the field, are enclosed.

13. The total budget allocation under various Major HeadsBudget EstimatesisRs. 12,54,65,000. Out of this amount,<br/>Rs. 1,66,86,000 are on Non-Plan side and<br/>Rs. 10,87,79,000 are on the Plan side.The Head-wise details of this amount are given as under :---

Sr. No	Major Heads	Budget allocation	
		Non-Plan (Rs.)	Plan (Rs.)
1	2	3	4
1. 2.	287—Labour & Employment 304—Other Genl. and	1,93,000	
3.	Economic Services 320—Industries	2,30,000 78,89,000	6,00,000 83,25,000

1 2	3 ***	4
4. 321—Village & Small	· · · · · · · · · · · · · · · · · · ·	
Industries	65,54,000	4,76,55,000
5. 328—Mines & Minerals	12,18,000	15,00,000
6. 520—Capital	2,000	3,57,00,000
7. 530—Investment		<sup>.</sup>
8. 688 <u>–</u> Loans	· · `	5,50,000
9. 700-Loans	· -	80,25,000
10. 721—Loans –	·	64,24,000
Total of Non-Plan and Plan	1,66,86,000	10,87,79,000

#### Grand Total :

12,54,65,000

As the department is one of the expanding departments and has vital role to play in the economy of the State, so it was with this additional background that the Committee, after scrutinizing the replies of the questionnaire prepared by the Committee and furnished by the Department, decided to examine the Financial Commissioner and Secretary to Government, Haryana, Industries Department by way of seeking personal clarification/explanation of some points. Therefore, the Committee examined him and other officers of the Department.

Rs.

14. During the<br/>Filling up of<br/>Vacant Postscourse of oral examination concerning filling<br/>up of vacant posts through various sources, it was<br/>informed that there are some posts which are lying<br/>vacant in the Industries Department. In reply to<br/>further question, the departmental representative<br/>vacant posts would be filled up shortly and

promopt action would be taken by the department.

The Committee, therefore, recommend that the vacant posts should be filled up immediately and a report be sent to the Committee.

15. The Committee at the time of discussion with the departmental representatives was informed that the Legal Creation of Legal Cell Cell which was established in early seventies, although renders a great help in the conduct of Government cases in the various courts, yet it

requires strengthening.

The Committee while agreeing with the departmental representatives, recommend that immediate steps should be taken by the Government to strengthen the Legal Cell. The Committee futher recommend that a report about the steps taken in this respect be sent to the Committee within six months.

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16. The department informed the Committee that the Infor-

mation Cell started functioning at Haryana Bhawan, New Delhi, in September, 1971. The Cell co-ordinates the work pertaining to the Directo-

rate of Industries, Haryana, with various Central Government Ministeries as well as officers of Government of India in Delhi. As a result of rapid industrial growth of the State, the all round work, of the Department of Industries has increased manifold. Due to the increased work load of the Department, the work of the Information Cell has also resultantly increased. Apart from coordinating the various activities of the Directorate with Central Government Offices, the Information Cell also attends to a large number of entrepreneurs of Indian origin as well as Non-Resident Indians. Most of the entrepreneurs holding letter of intent as well as Industrial Licences for establishing Large & Medium industrial units in the State are Delhi based and as such they prefer to seek information from the Information Cell in Haryana Bhawan, New Delhi. The Information Cell also handle numrous cases pertaining to offices of Chief Controller of Imports & Exports as well as the Supreme Court of India in Delhi. The. Cell has in a way become indispensable. The Department is making efforts for strengthening the Cell for effectively handling. the increased work-load.

After hearing the departmental representatives and while agreeing with them, the Committee observe that the Information Cell should be more strengthened and accordingly recommend to the Government for taking steps in this direction under intimation to the Committee.

17. The Commi	ttee thro	ough a	question	asked	the	depar	rtment
	to fur	nish	the deta	ils of	М	/ork	done
Weights & Measures	by	this	organisati	on <b>i</b> .	The	) (	lepart-
Organisation	ment	furnis	shed the	reply	as	under	· :

Sr. No.	Particulars of work done	1982-83	1983-84	1984-85	1-4-1985 to 31-7-85
1	2	3	· 4	5	6
1.	No. of shops inspected	29,377	30,471	27,133	13,053
2.	No. of Weights etc. inspected	75,678	3,44,558	3,08,548	2,79,573
3.	-Do- Stamped	7,86,772	8,80,386	9,61,361	1,30,990
4.	Total fee reali- sed	15,57,086	18,07,256	19,61,205	6,38,453
5.	No. of challans prosecuted under Weights & Measures Act	1,372	- 1,662	-1,662	`- 449

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Information Cell

			\		
<b>1</b> 4	2	3	4	5	6
6.	No. of prose-			······································	
7.	cution decided No. of Cases	1,047	_ 1,108	992	304-
	Compounded Fine Realised (Rs.) No. of Tour	93,425	53 1,22,345	317 1,04,585	114 43,025.:
<b>L</b>	days	1,285	1,344	1,461	442

After going through the reply the Committee orally examined the departmental representatives and during the course of oral-examination, the Committee desired to have some additional in-formation which the departmental representatives promised to send, but is still awaited.

The Committee, therefore, recommend that the information asked för be sent.

The Committee further recommend that regular inspections/ surprise raids should be conducted on all the shops in the Market inspections/ ` instead of one shop in one market as also the Petrol Pumps from time to time and the defaulters be taken to task with heavy penali-The Committee also recommend to the Government that if there is dearth of required personnel, the deficiency should be meted out immediately under intimation to the Committee.

18. Employment **Opportunities** 

During the course of discussion with the departmental representatives, the Committee observed that the residents of Haryana do not get preference in getting employment whereas the residents of other States are employed by the Department as also the Corporation's attached with the Department.

The Committee, therefore, recommend that encourgement/preference should be given to the residents of Haryana so far as employment is concerned. The Department should also educate masses for the establishment of the Industries so that they could earn their livlihood.

19. During the course of oral examination, the departmental representatives informed the Committee that Encouragement to the Indians who are settled in U.K. Non Resident Indians U.S.A. and being are2 encouraged to set up Industries in Haryana and for the purpose a team of the officers also visited them to persuade them to set up their establishments in Haryana.

The Committee, therefore, recommend that maximum technical know-how and assistance be given to such Non-Resident Indians but some special concessions should also be given to such Non-Residents of Haryana origin. The Committee may also be apprised about the decision of such concessions,

20. The Committee asked the Department through its questionnaire the steps taken by the Department to meet the power crisis. The Department accordingly informed the Committee that keeping in view the acute shortage of electricity supply in the State, State Government formulated a scheme for the grant of Generating Set subsidy on the purchase of new generating sets to the Industrial units in the year 1975. Subsidy was granted to those units who have purchased new generating set after obtaining loan from the financial Institutions @ 20% of the total cost of the generating set. Later on, after 19th March 1981, it was revised and only 20% of the invoice value of generating set subsidy.

Under the package of new incentives which came into force with effect from 1st November, 1983, generating set subsidy is granted @ Rs. 1,000 per K V.A. to SSI units subject to the maximum limit of Rs. 50,000.

From 1982-83 onwards, amount sanctioned as generating set subsidy is as under :--

Year	No. of Units	Amount	
1982-83	151	Rs 26.70 lacs.	
1983-84	193	Rs. 25 00 lacs.	
1984-85	199	Rs 55 95 lacs.	
1985-8 <u>6</u>	165	Rs. 60 00 lacs.	
31-7-1985)			

The Committee was pleased to know about the success of the scheme for the grant of Generating Set subsidy amongst the Industrial Consumers. However, the Committee observe that wide publicity should be given through the media of Public Relations Department to make this scheme more popular and the steps taken be also informed to the Committee.

21. The Committee through its questionnaire sought information with regard to the total amount sanctioned and given by the department as also the year-wise target of recovery. The Department informed that loans amounting to Rs. 649.37 lacs have been granted to the Industrial units in the State up to 31st March 1985. No loan during the year 1985-86 has been sanctioned under State Aid to Industries Act, 1935 as the scheme has been dropped from this year. The recoverable amount as on 31st March, 1985 was Rs. 676.88 lacs (Rs. 514 47 lacs as Principal and Rs. 162.41 lacs as interest).- Out of this, Rs 614.31 lacs have been recovered upto 31st March 1983 (Rs. 487 95 lacs as Principal and Rs. 126.36 lacs as interest). The outstanding recovery as on the said date is Rs. 62.57 lacs (Rs. 26.52 lacs as principal and Rs. 36.05 lacs as interest). During the year 1985-86, a sum of Rs. 9 43 lacs (Rs. 7.17 lacs as Principal and Rs. 2.26 lacs as interest) has been recovered up to 31st August, 1985.

Target of recovery are fixed every year and conveyed to General Managers, DICs for achieving the same. Cent percent targets are generally not achieved inspite of best efforts. Reasons for the shortfall and steps taken to recover the same are discussed below :--

- (i) The loances have stopped their Industrial activities. However, necessary notices under the provisions of the Act are issued;
- (ii) The defaulting parties have gone in the court of law and got stay for recovery proceedings, which are however, being followed vigorously to get the stay orders vacated:
- (iii) The units have been closed and the parties have left the station. However, the recovery is being effected from their sureties, or their new addresses are being located for further necessary action.

After having gone through the reply, the Committee observed that cent-percent targets of recovery are generally not being achie-Therefore, the departmental representatives were orally exaved. mined who promised to sent the additional information asked for." The Committee observe that the said information has not been sent so far and take a very serious view of slow pace of recovery. The Committee, therefore, recommend that the desired information be supplied immediately to the Committee in order to enable the Committee to give recommendations and also to suggest remedial measures for the recovery of Loans.

The Committee would like to know about the availability 22.

Mineral Survey & **Regional Mapping** in the State

of the Tin in Tosham area of Bhiwani district as also about the progress made by Hindustan Zinc Ltd., Udaipur, who has been given the area on lease for the purpose, as informed by the departmental representatives during the course of the oral answer to the written

question.

Misuse of Import

23. In reply to a written question, the Committee was informed that M/S Digitek System, Electronics. Faridabad, who were issued Import Li 2 nce

Licences It was also informed that the said Unit was also inspected by the denotement but must found this also inspected by the denotement but must found this also inspected by the department, but was found lying closed. A show Cause Notice was also served and the Licensing authority was requested to suspend the import facility on 27th December, 1984.

Committee, therefore, recommend that a detailed report closure of M/S Digitak System, Electronics, Faridabad that a detailed report . The for the

be sent to the Committee stating the reasons for the closure of the above said Unit within three months, of the presentation of this report to the House.

24. The departmental representative during the course of oral industrial Development Colonies said information is still awaited. The Committee, therefore, recommeud that the said information be supplied immediately.

25. The Committee was supplied a list of Small, Medium and Large Registration of Small, Médium & Large Scale Industrial units registered with D.G. T.D. 'However, the Committee recommend that maxi-'however, the Committee recommend that maxi-'blished throughout the State in order to boost the 'committee in this be-half after six months.

26.	The Committ	
Smàll Sc Industria	ale I Units	re 'sú in

benefitted to the maximum extent.

e was pleased to see the progress made in this respect since 1981-82. However, the Committee Suggests that maximum humber of small scale industrial units should be established in the State in the coming years.

27. The Committee was supplied a list of units set up under Rural Industries Scheme in reply to Units set up under written observed question. The Committee Rural Industries after going through the said list that in Scheme sõme of the districts, a very meager number of such units have been set up. The Committee, therefore, recommend that such units should be established in all the districts so that unemployed youth could be

28. The Committee asked the department through its ques-Small Scale Units to inform the Committee about the registration of Small Scale Units, the Department accordingly supplied the following information :--

Period	No. of Small Scale Units registered
1982-83	7,883
1983-84	8,044
1984-85	8,352
1-4-85 to 31-7-85	1,763
Total :	26,042

While replying to an oral question, the departmental representative informed the Committee that 6,179 units have been closed because of various reasons.

The Committee observed that in Jind, almost all the Units which were set up, have been closed. But, the Committee was apprised that for the removal of the sickness of the closed Units, one Committee under the Chairmanship of the Financial Commissioner and Secretary to Government, Haryana, Industries Department, is already fuctioning.

The Committee, therefore, decided to see the closed Units on the spot, but could not visit due to the shortage of time.

In view of the above, the Committee recommend that the above referred to Committee should take effective measures so that maximum sick units could be re-started. The Committee further recommend that a report in this respect be sent within three months.

Through a written question, the Committee asked the 29. the progress made department to furnish by the Rural Industrial Projects and what **Rural Industrial** the State has gained out of these Projects Projects benefits achieved by the especially the Rural Population. The department in their reply informed that before the inception of District Industries Centre Scheme, Rural Industrial Projects were functioning in Hissar & Mohindergarh district and Rural Artisans Progremme in Karnal & Yamunagar. On the creation of District Industries Centre Scheme during 1979-80, Rural Indl. Programme and Rural Artisan Programme, were ex-tended to each district of the Haryana State. The expenditure incurred and the number of beneficiaries for the last three years is given as under :----

			, ,
Year		Exp. Incurred (Rs. in lacs)	No. of bene-
1982-83	· · · ·	8.89	353 _
1983-84	-	10.48	765
1984-85	·	7.29	8,889

The direct working of Rural Industrial Projects was stopped at the time the DIC Scheme was created.

The departmental representitives were also orally examined who informed that the Government has already started Rural Industries Schemes to provide employment to the un-employed educated youth but only rupees one lac are provided for granting subsidy.

The Committee observe that this amount is not sufficient and should be enhanced by the Government. The Committee, therefore,

recommend that maximum facilities for providing technical knowhow be given and more technical Institutions be started, if required. The Committee also observed that the additional information asked for by the Committee has not been supplied so far.

30. The department while giving details in reply to a written question informed the Committee about the achievements of this programme, that in order to generate employment opportunities in rural areas, the Haryana State Small Industries & Export Corporation, Chandigarh, is running 4 Trg. Centres on behalf of Mewat Development Agency and 2 under the development of Handicrafts Scheme for which funds are being provided by the Director of Industries, Haryana.

The Department of Industries, Haryana, is also running training centres to impart training to rural artisans in different trades at different places in Haryana State. The number of training centres being run is given as under :---

1. Rural Indl. Dev. Centres. 7.

8. 8.

2. Community Project Centres.

3. Block Demonstration Parties.

4. Government Footwear Institute, Rewari. 8.

5. Hide Flaying & Carcass Utilisation Centres. 2.

From the reply of the Department, the Committee feel that sufficient publicity is not being given for this programme. Therefore, the Committee recommend that this programme should be publicized through the media of Public Relations, Haryana under intimation to the Committee.

31. The Committee was informed through the written replyMarketing of Smallto a question that the State Government pro-Marketing of Smallvided marketing support to the small andScale IndustriesIndustriesVillage IndustriesIndustries Scheme. It was also informed thatProductsto be exclusively purchased from the tiny

units by all Government/Semi Government Organisations like Boards etc.

The Committee observed that at Sr. No. 21 in this list, the name of 'Wheel Berro' existed and for preparing the pattern of which the Central Government appointed one Committee, namely 'Malkani Committee'. It was also observed by the Committee that the work for preparing the 'Wheel Berro' was assigned to the Indian Research Institute, Nagpur. On the suggestion of the Committee, the representative of the Government assured the Committee that although Industries Department was not concerned with the preparation of pattern of 'Wheel-Berro', yet the department will -bring the details to the notice of the Local Self-Government Department who are dealing with this subject. The Committee desired that a report in this respect be sent at the earliest,

In reply to a written question, the Committee was apprised about, the items of raw material sup-32. Raw Material plied by the Department; about the complaints for, the misuse of quota and about the goods manufactured out of the raw material.

The Committee felt satisfied about the action taken by the department. However, the Committee recommend that the senior officers of the department should conduct surprise checkings from time to time in order to see that the raw material is, being used for the purpose for which it has been allocated.

also "discussed.

33. In reply to a written question, the Committee was informed about the names of places where the Establishment of Industrial Estates were established and also the number of sheds allotted during the last were reported to be vacant. And, during oral examination, the position of the Industrial Estates to be established, at, Radaur was

The Committee, in view of the discussions, recommend that before deciding to establish an Industrial Estate, should be conducted by the technical experts. proper\_ survey

34. The Dep	artment in t	heir written	reply_informe	d the Com-
Quality Marking	king Centr	tes, numberin	done by Qu ng ten in	ality Mar the State
Centres	during the	years 1982-83	ng ten, in $1984-85$ as	under

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	Particulars of work	1982-83	1983-84	1984-85
,	(i) Value of Goods Quality Marked. (Rs. in crores)	22.85	19.35	37.08
	(ii) No. of units regis- 'tered under Quality Mark Scheme.	-154	212	164
	(iii) No. of test performed in laboratories.	1,00,312	48,829	64,434
-	(iv) No. of Technical advice rendered	11,675	15,765	11,871.
•	(v) No. of units visited	11,281	7,994	7,728
-	(vi) Amount realised for testing charges.	4.33 (lacs)	5.87- (lacs)	6.71. (lacs)

After going through the reply, the Committee observe that the number of Units registered in 1984-85 was less than 1983-84; No. of Technical advice rendered in 1984-85 was also less than 1983-84; and also the No. of Units visited in the year 1984-85 was less than the year 1983-84.

The Committee, therefore, recommend that the departmental officers should conduct surprise raids to see the working of the Quality Marking Centres. The Committee, further recommend that the necessary steps taken in this direction by the department and a progress report thereof, be sent to the Committee accordingly within six months.

35. The Committee, through its questionnaire asked the depart-Heat Treatment Centres/Industrial Development Centres

	Particulars of work	1982-83	1983-84	1004.07
			1905-04	1984-85
<b>、</b> 1.	Value of Goods processed (Rs. in lacs).	31.76.	148.13	131.20
2.	Processing Charges realised (Rs. in Lacs).	2.68	5.89	5.39
	No. of Technical availed	1,356	1,33 <u>4</u>	1,382 .

Location, of, 4 Centres :---

- (i) Heat Treatment Centre at Faridabad/Bahadurgarh.
- (ii) Industrial Development Centre (T&D) Jagadhri.
- (iii) Industrial Development Centre (For anodizing of Aluminium, Goods), Jagadhri.

From the above, the Committee observe that the value of goods processed in 1984-85 is less than the year 1983-84 as also the Processing charges realised in 1984-85 are less than 1983-84.

The Committee, therefore, recommend that the senior officers of the department should carry out inspections to these centres from time to time in order to bring efficiency in the working of the Department. The Committee be also informed about the progress Design & Development Centre

36. During the course of oral examination, the committee observed that the Government has established Design and development Centre at Ambala and the said Centre is considering to market the electronics items in the name of 'HARATON'

but no arrangements for the marketing of Scientific goods being manufactured at Ambala, have been made by the Department.

The Committee. therefore, recommend that the Government should also make arrangements for marketing the Scientific instruments. The Committee, further recommend that the decision taken in this regard be intimated to the Committee.

Industrial, Productivity Council

37. From the reply to thewritten question the committee observed that the Local Productivity Councils which were set up at Faridabad and Sonepat under the agencies of National Productivity Council with a view to provide Technical, Managerial Services is depth to the Industrial

Units, which would help in improving/increasing productivity, are not founctioning properly. Even the funds sanctioned are not being utilised.

The Committee, therefore, recommend to the Government to give wide publicity so that the industrialists who cannot appoint their engineers, could get benefit from this Scheme.

Hide Flaying Utilisation & Common Facility Retaining & **Finishing Centres** 

38. In reply to the written question, the Committee was informed that these Centres are functioning at Hissar and Rewari only. It was also informed that in the Centre at Hissar, a some of Rs. 1,80,900/- and at Rewari, a some of Rs. 42,500/- was realised by way of sale of by-products during the years 1982-83 till July, 1985. The Committee was also informed that raw hides/

skins by the Hide Flaying and Carcass Utilisations Centres, Hissar and Rewari are sold after tanning in the Retaining and Finishing Centre. Common service is rendered in the Centre to the Tanners/ Flayers and a sum of Rs. 45,000 was realised as service charges during the years 1982-83 to 1984-85.

The Committee, therefore, recommend that these Centres should be started in all the districts of the States and wide publicity should also be given so that the ruralites could also get benefit of these Centres.

39. In reply to a written question, the department informed that a Project of Steel Billets was set up in the year 1975 under the name of Haryana Poly Steels Ltd. at Hissar at a cost of of The name of the project subsequently changed Haryana Concast Rs. 412.71 lacs. to Haryana Concast Ltd. During the course of oral answers, the Committee was informed that there was a loss of rupees four crores and seventy two lacs up to 31st March, 1984 which included Depreciation, Intent and Liability but in the year 1984-85, there being a profit of Rs. 1.23 crores, the loss was Rs. 3.5 crores.

In view of the above, the Committee recommend that the Government should look into the affairs of this Corporation in order to save it from losses.

40. The Department through a written question was asked Design Centre for Artistic Fancy Leather Goods, Rewari

Year	Number of Designs manu- factured in the centre and given to the Artisans.	Production Rs.	Sale - Rs.	Remarks
1983-84	41	24,000	34,672	The increase in sale 15 due to
1984–85	31	27,447	23,757	sale of finished
1985–86	13	8,616	4,220	goods lying in the Centre which were manufactured du- ring 1982-83.

From the reply given by the Department, the Committee observed that the No. of Designs manufactured in the Centre and given to the Artisans; Production and Sale of the said Centre is decreasing every-year. The Committee, therefore, recommend that the department should take some effective measures in this direction in order to boost the sale of the Centre under intimation to the Committee.

In reply to the oral answers, the departmental representatives 41. informed the Committee that this undertaking in loss and needs improvement/ Haryana is running The Committee, therefore. Tanneries re-organisations. recommend that some remedial steps should this direction and a report be submitted to the Comhe taken in mittee within six months from the presentation of this report and this undertaking be put under the supervision of an able administrator preferably having technical knowledge.

42. From the written reply to the question, the Committee observed that the number of female trainees Development of Handicrafts Brass Metal-ware Centre and Doll and Toy making Centre are not sufficient.

The Committee, therefore, recommend that the Training Centres should be opened in every district of the State and the amount of scholarship of Rs. 100/- per month being given to every traince should also be increased.

43. The Committee was informed in reply to a written question

Haryana State Handloom and Handicrafts Corporation

about the opening of Yarn Banks at -Panipat, Bhiwani and Gurgaon. As the departmental representative was not having the additional information asked for by the Committee, it was promised to send the same, which has been supplied, the Committee observed. es, the Managing Director of the said not Besides,

Corporation was also examined orally, who also could not reply to the questions and sought time to send the information on almost all the questions. The Committee observe that this information has also not been supplied til the time this Report was drafted and finalized by the committee and therefore, recommend the Govern-ment to take suitable steps for improving the working of this Cor-poration in all directions, which has been established for up-lifting the lots of poorer sections of our Society.

Haryana State Industrial Development Corporation

44. The Committee was informed by the Department in written reply that since the inception of this reproduct the sector in the corporation of this corporation, it has set up six projects in public sector; one project in joint sector and two projects in assisted sectors. Apart from this, the Corporation intends setting

up 23 projects in joint/assisted sectors. The Committee was also, informed that work on these projects is going on and only one Unit went into Commercial production during the current year. During the course of oral answers, the representative of the Cor-poration informed that rest of the Units will come into production in due course of time. The Committee observed that the pace of production is very slow.

In view of the above, the Committee recommend that concrete steps should be taken in this regard and the promoters, whose loans/ equity have been sanctioned, should start their Units at the earliest. The Committee further suggest that report be sent to the progress committee.

#### APPENDIX-I

Summary of recommendations/observations of the Estimates Committee(1985-86)

Sr. No.	Page	Paragraphs of the Report	Recommendations/Observations
1	2	3	` 4
1.	6	14	The Committee, therefore, recommend that the vacant posts should be filled up immediately and a report be sent to the Committee.
2.	б	15	The Committee while agreeing with the Depart mental representatives, recommend that immedia ate steps should be taken by the Gevern ment to strengthen the Legal Cell. The Com- mittee further recommend that a report about the steps taken in this respect be sent to the Committee within six months.
3.	7	16	After hearing the departmental representative, and while agreeing with them, the Committe observe that the Information Cell should b more strengthened and accordingly recommend to the Government for taking steps in this direction under infimation to the Committee
4.	7—8	17	The Committee, therefore, recommend that the information asked for be sent.
			The Committee further recommend that regula inspections /surprise raids should be conduc- ted on all the shops in the Market instead o one shop in one market as also the Petro Pumps from time to time and the defaulters be taken to task with heavy penalities. The Committee also recommend to the Govern ment that if there is dearth of required per- sonnel the deficiency should be meted ou immediately under intimation to the Com- mittee.
<b>5.</b>	8	18	The Committee, therefore, recommend tha encouragement/preference should be given to the residents of Haryana so far as employ ment is concerned. The Department should also educate the masses for the establishmen of the Industries so that they could earn their livelihood.
<b>б.</b>	8	19	The Committee, therefore, recommend that maximum technical know-how and assistance be given to such Non-Resident Indians but some special concessions should also be giver to such Non-Residents of Haryana Origin The Committee may also be apprised about the decision of such concessions.
7.	<b>9</b>	20 /	The Committee was pleased to know about the success of the scheme for the grant of Generating set subsidy amongst the Industrial Consumers. However, the Committee observe that wide publicity should be given through the media of Public Relations Department

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-			to make this scheme more popular and the steps taken be also informed to the Committee.
<b>8.</b> - -	9—10	21	After having gone through the reply, the Committee observed that Cent per-cent targets of recovery are generally not being achieved. Therefore, the departmental representatives were orally examined who promised to send the additional information asked for. The Committee observe that the said information has not been sent so-far and take a very serious view of slow pace of recovery. The Committee, therefore, recommend that the desired information be supplied immediately to the Committee in order to enable the Committee to give recommendations and also to suggest remedial measures for the recovery of Loans.
9.	_ 10	<b>22</b>	The Committee would like to know about the availability of the Tin in Tosham area of Bhuwani district as also about the progress made by Hindustan Zinc Ltd; Udaipur, who has been given the area on lease for the purpose, as informed by the departmental representatives during the course of the oral answer to the written question.
, <b>10.</b>	11	23	The Committee, therefore, recommend that a detailed report for the closure of M/s Digitak . System, Electronics, Faridabad, be sent to the Committee stating the reasons for the closure of the above said Unit within three months of the presentation of this report to the House.
<b>11.</b>	11	24	The departmental representative during the course of oral answers informed the Com- mittee to send the information with regard to the Plots in the Industrial Development Colonies on which the work has been started. The said information is still awaited. The Committee, therefore, recommend that the said information be supplied immediately.
12. ¢	11	-25	The Committee was supplied a list of Small, Medium and Large Scale Industrial units registered with D.G.T.D. However, the Com- mittee recommend that maximum number of
,		1	mittee recommend that maximum number of industrial Units should be established through- out the State in order to boost the economy of the State and a report be sent to the Committee in this behalf after six months.
13.	11	26	The Committee was pleased to see the progress made in this respect since 1981-82. However, the Committee suggests that maximum number of Small Scale Industrial units should be established in the State in the comming years.
14.	11	27	The Committee was supplied a list of units set up under Rural Industries, Scheme in reply to a written question. The Committee observed

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			after going through the said list that in some of the districts, a very meager number of such units have been set up. The Committee therefore, recommend that such units should be established in all the districts so tha unemployed youth could be benefitted to the maximum extent.
15.	1112	28	The Committee observed that in Jind, almos all the Units which were set up, have been closed.
			In view of the above, the Committee recommend that the above referred to Committee should take effective measures so that maximum sick units could be re-started. The Committee further recommend that a report in this respect be sent within three months.
16.	12—13	29	The Committee observe that this amount is not sufficient and should be enhanced by the Government. The Committee, therefore, re- commend that maximum facilities for providin technical know-how be given and more technical Institutions be started, if required. The Com- mittee also observed that the additional infor- mation asked for by the Committee has no been supplied so far.
17.	13	30	From the reply of the Department, the Co mmittee feel that sufficient publicity is not bein given for this programme. Therefore, the Committee recommend that this programm should be publicized through the media of Public Relations, Haryana, under intimation to the Committee.
18.	13—14 ′	31	The Committee observed that at Sr. No. 2 in this list, the name of 'Wheel Berro' existe and for preparing the pattern of which the Central Government appointed one Committee namely 'Malkani Committee'. It was als observed by the Committee that the wor for preparing the 'Wheel Berro' was assigne to the Indian Research Institute, Napu On the suggestion of the Committee, the representative of the Government assured the Committee that although Industries Department was not concerned with the preparation of pattern of 'Wheel Berro', yet the Department will bring the details to the notice of the Local Self-Government Department who and dealing with this subject. The Committee desired that a report in this respect be sen at the earliest.
19.	14	3:	2 The Committee felt satisfied about the action taken by the Department. However, the Committee recommend that the senior office: of the Department should conduct surprise checkings from time to time in order to see that the raw material is being used for the purpose for, which it has been allocated

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20.	14	33	The Committee, in view of the discussions, recommend that before deciding to establish an Industrial Estate, proper survey should be conducted by the technical experts.
21.	14r5	34	After going through the reply, the Committee observe that the number of Units registered in 1984-85 was less than 1983-84; No of Technical advice rendered in 1984-85 was also less than 1983-84 and also the No. of Units visited in the year 1984-85 was less than the year 1983-84
		• • • •	The Committee, therefore, recommend that the departmental officers should conduct sur- prise raids to see the working of the quality Marking Centres.
	· · · · ·	- - ,	The Committee, further recommend that the necessary steps taken in this direction by the Department and a progress report thereof, be sent to the Committee accordingly within six months.
22.	15	35	From the above, the Committee observe that the value of Goods processed in 1984-85 is less than the year 1983-84 as also the pro- cessing charges realised in 1984-85 are less than 1983-84.
		•	The Committee, therefore, recommend that the senior officers of the Department should carry out inspections to these Centes from time to time in order to bring efficiency in the working of the Department. The Committee be also informed about the progress in this respect.
23.	16	~ 36. -	During the course of oral examination, the Committee observed that the Government has established Design and Development Centre at Ambala and the said Centre is considering to market the electronics items in the name of 'HARATON', but no agree- ments for the marketing of Scientific goods being manufactured at Ambala, have been made by the Department.
		, <b>1</b> 1 1	The Committee, therefore, recommend that the Government should also make arrangements for marketing the Scientific instruments. The Committee further recommend that the deci- sion taken in this regard be intimated to the Committee.
24.	<b>17</b>	37	From the reply to the written question, the Committee observed that the Local Productivity Gouncils which were set up at Faridabad and Sonepat under the agencies of National Pro- ductivity Council with a view to provide Technical, Managerial Services in depth to the Industrial units, which would help in improving/increasing productivity, are not
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			functioning properly. Even the funds sanc- tioned are not being utilized.
-	`	-	The Committee, therefore, recommend to the Government to give wide publicity so that the industrialists who cannot appoint their engineers, could get benefit from this Scheme.
25	16	38 ,	The Committee, therefore, recommend that these Centres should be started in all the districts of the States and wide publicity should also be given so that the ruralites could also get benefit of these Centres.
26.	17	39	In view of the above, the Committee recom- mend that the Government should look into the affairs of this Corporation in order to save it from losses.
27 c	17	<b>40</b>	From the reply given by the Department, the Committee observed that the No. of Designs manufactured in the Centre and given to the Artisans; Production and sale of the said Centre is decreasing every-year. The Committee, therefore, recommend that the department should take some effective measures in this direction in order to boost the sale of the Centre under intimation to the Committee.
28.	17	41 , L	The Committee, therefore, recommend that some remedial steps should be taken in this direction and a report be submitted to the Committee within six months from the presen- tation of this report and this undertakings is put under the supervision of an able adminis- trator preferably having technical knowledge.
29.	17—18	42	From the written reply to the question, the Committee observed that the number of female trainees enrolled for Carpet and Durnes Wea- ving Centres; Brass Metalware Centre and Doll and Toy making Centre are not sufficient.
,	,		The Committee, therefore, recommend that the Training Centres should be opened in every District of the State and the amount of Scholarship of Rs. 100/- per month being given to every trainee should also be increased.
30.	18 -	43	As the Departmental representative was not having the additional information asked for by the Committee, it was promised to send the same, which has not been supplied, the Committee observed. Besides, the Managing Director of the said Corporation was also examined orally, who also could not reply to the questions and sought time to send the information on almost all the questions The Committee observe that this information has also not been supplied till the time this Report was drafted and finalized by the committee

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and, therefore, recommend the Government to take suitable steps for improving the working of this

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2 3 4 Corporation in all directions, which has been established for up-lifting the lots of poorer sections of our Society.

The Committee observed that the pace of production is very slow.

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In view of the above, the Committee recom-mend that concrete steps should be taken in-this regard and the promoters whose loans/ equity, have been sanctioned, should start their Units at the earliest. The Committee further suggest that progress report be also sent.

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#### APPENDIX-II

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# Statement showing the outstanding recommendations of the Committee on the Budget Estimates for the years 1979-80, 1981-82, 1982-83, 1983-84 and 1983-84.

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Sr. No.	Page	Paragraph of the Report	Further recommendations/observations made by the Committee.
1	2	3	4
		12TH	I REPORT (1979-80)
			EDUCATION DEPARTMENT
1.	49	16	The Committee, after hearing the Departmental representatives, desired that the matter be expedited and final decision taken be intimated to the Committee.
2.	<b>49</b>	18	The Committee was not satisfied with the replies given by the Department and reiterated its recommendations/observations in this re- gard and recommended that a teacher who is getting house rent for more than 3 years be transferred so that the benefit of house rent might be derived by greater number of teachers. Keeping this aspect in view, the Committee further desired that even in couple cases with longer stay, wives and husbands posted at the stations where they are entitled to draw house rent may be transferred to the schools situated in rural areas and the couple posted in rural areas schools be shifted to the urban schools. The Committee also felt that first preference be given to the couple who are employed in the Education Department and the second preference be given to the couple who are employed in other Departments of the Haryana Government.
3.	61	39	IRRIGATION DEPARTMENT
-	, ,	J7	The Committee after hearing the departmental representatives desired that the matter be pursued with the Yamuna Committee.
•	61	40	The Committee desired that the Irrigation Department should pursue the matter with the Agriculture Department, Haryana.
		14TH	REPORT (1981-82)
			AGRICULTURE DEPARTMENT
	8	24	The Committee would like to know the latest position in the matter.
		15TH	I REPORT (1982-83)
			<b>CO-OPERATION DEPARTMENT</b>
	5	15	The Committee would like to know the latest

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7.	11—12	32	The Committee would like to know the latest position in this regard.
		16T	TH REPORT (1983-84)
⊾.			HEALTH DEPARTMENT
8.	9—10	-12	The Committee feel unhappy to note that there are still a large number of Doctors who are practising in the rural areas with out licence. It appears that surprise checks/
· ·		~	survey had not been conducted by the Depart- ment in most of the Villages in each district to detect such type of unauthorised Doctors. The Committee would like once again to impress upon the Department that surprise checks should be conducted by the Department to detect such Doctors who are practising in
- 117, 1 -		· · · ·	the rural areas without licence and desired that action be taken against them according to law under intimation to the Committee.
9.		14 , ,	The Committee are not satisfied with the reply given by the Department as no concrete efforts have been made to provide suitable residential accommodation to the staff in the rural areas. However, the representatives of the Department assured the Committee that suitable residential accommodation would be provided to the staff in rural areas, preferably female staff by the end of the 7th Plan or begining of the 8th Plan.
,	,		The Committee, therefore, again recommend that necessary steps in this regard be taken as early as possible keeping, in view the inconvenience of the staff in the rural areas.
- ( <b>10.</b>		18	The Committee are constrained to observe that a large number of vacant posts, parti- cularly in rural areas have not been filled up so far. The Committee desired that con- crete efforts to fill up the vacancies of various categories, wherever occur, should be made as quickly as possible. The Committee are of the opinion that some more facilities be provided to the Doctors who are posted in the rural areas so that they may be attracted to work in the rural areas.
•		-	The Committee recommend that the existing rural allowance given to the Doctors be enhanced suitably as the rural allowance given to them at present is too meagre.
11.	11	<b>20</b>	The Committee would like to know the latest position regarding the appointment of HCMS Class-I and HCMS Class-II posts.
12.	11—12	21 ` ; _	The Committee, therefore, recommend that the post of State Drugs Controller should be abolished and the work may be looked after by the Director, Health Services, in addition to his own duties.

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13.	12	22	The Committee, therefore, recommend that a casualty wing in the P.HC Sohna, may be opened at the earliest and the Committee be informed in due course.
<b>'14</b> .	12	23	The Committee take a serious view and re- commend that the Department should take necessary steps for making proper arrangements for the supply of medicines to the patients.
15,	12	24	The Committee recommend that necessary instructions may be issued to the Hospital authorities to ensure that lavatories, bath rooms and other places are properly cleaned daily and the persons deputed for the purpose should be provided detergents to clean these places.
16.	12-13	25	The Committee recommend that a new buil- ding for Primary Health Centre, Badli, should be constructed on emergent basis The Com- mittee further recommend that a Malaria Inspector should be posted at Primary Health Centre, Badli, immediately and information may be sent to the Committee in due course
17.	13	26	The Committee, therefore, recommend to the Government that necessary instructions may be issued to all the Medical Authorities at the Headquarters and the Doctors and others working in the General Hospitals/PHCs in the State to attend to the patients on the basis of first come first served. They should show proper courtesy and extend polite beha- viour to the poor patients.
18.	13—14	27	The Committee, therefore, recommend that a thorough enquiry in this respect should be conducted and the report be sent to the Committee. The Committee further recommend to the Government that instructions be issued to all the Doctors working in the Government Hospitals/P H Cs. to attend to the poor patients with utmost care who require medical treatment on emergent grounds.
19.	14	28 ,	The Committee recommend that two Ambu- lance Vans alongwith Doctors and medicines may be made available for 24 hours on the G T. Road between Ambala and Kundli so-that- as soon as the Doctors receive the news about the accident, they can take the ambu- lance to the place of accident and the injured persons can be given first-aid forthwith or carried to the nearest hospital or P H.C. for medical treatment.
20.]	<b>14</b>	29 ,	The Committee are of the opinion that at least one Ambulance/jeep may be provided in all the Hospitals in the State having a capacity of 50 beds
21, ′	14 <sup>.</sup>	_ 30	The Committee also feel that the funds pro- vided for the purchase of Ambulance Vans/

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<u> </u>			jeeps are not sufficient and recommend that Government should allocate adequate amount for the purpose.
22.	15	31	The Committee recommend that immediate steps should be taken to replace the con- demned vehicles by new vehicles and the Committee be informed accordingly.
-		् 🔁 -	The Committee further recommend that all Government vehicles should be insured.
23.	15	32	The Committee, therefore, recommend that immediate steps must be taken to ensure that the necessary repairs are carried out before the next rainy season. At present the repair work is carried out by the Public Works De- partment (B&R) which is already over bur- dened.
	, , ,		The Committee, therefore, recommend that a special cell for repair work may be created in the Health Department in co-ordination with the P.W.D. (B&R). Adequate funds may also be provided to the Health Department to undertake the repair work on war footing. The information about the total number of buildings repaired and number of buildings not repaired may be supplied to the Com- mittee in due course.
24.	16 · <sup>′</sup>	33	The Committee, therefore, suggest that the Department should take steps to locate the Directorate of the Health Department at one or two places instead of at four places, if economical.
25.	16	34	The Committee take a serious view of this matter and recommend that necessary steps should be taken to get this building vacated from the University and the same should be used for the purpose for which it was basi- cally constructed. Action taken in this behalf be intimated to the Committee at the earliest.
26.	16	35	The Committee recommend that this hospital should be up-graded to 100 bedded hospital and the decision taken in the matter be intimated to the Committee.
27,	-16-17 ( -	36	The Committee recommend that Government should re-consider the matter and the res- triction imposed on the sale of iodine salt in Ambala District be removed.
28.	17	37	The Committee recommend to the Govern- ment to take steps to formulate a phased programme to provide generator in every Hospital in the State and the Committee be informed about the action taken in the matter,
29.	17	38	The Committee recommend that the income limit of Rs. 300 per month for free X-Ray facility be raised to Rs. 700 per month.

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30.	17	39	The Committee recommend that the policy of the Government for allocation of Funds at present rate should be revised and the am- ount be allocated at the rate of Rs. 5000 instead of Rs 2000 for the purchase of medi- cines for each Primary Health Centre. The Committee be intimated within one month after presentation of its Report.
31.	18	40	The Committee recommend that the limit of Rs 2000 be raised to Rs 5000 so that maxi- mum number of patients may get free medi- cines.
32.	18	41	The Committee feel that Yoga exercises are also useful for eye care., The Committee, therefore, suggest that a Yoga Exercise Cell for eye care may be opened in the State and wide publicity may be given to these exer- cises.
33.	18	42	The Committee feel that Eye Bank can be very useful for the people.
			The Committee recommend that an Eye-Bank should be started in the Medical College, Rohtak.
34.	18	43	The Committee recommend that all old cases of mis-appropriation, embezzlement and theft should be settled at the earliest.
3 <b>5.</b>	18	44	The Committee, therefore, recommend that there should be special Vigilance Cell in the Health Department.
36.	19	45	The Committee feel that number of cases suffering from V D is increasing rapidly and recommend that the Department should conduct survey regarding V D in the State, especially in the Industrial towns.
37.	19	46	The Committee recommend that some finan- cial powers should be delegated to all the S.M Officers without imposing any conditions of beds in the Hospitals.
		17TI	H REPORT (1984-85)
			EXCISE AND TAXATION DEPARTMENT
38.	4	10	The Committee after hearing the departmental representatives, desired that the matter may be expedited and final decision taken in this regard be intimated to the Committee.
39.	4—5	11	The Committee desired that two posts of Superintendents which have been lying vacant for the last 4 years, may be filled at the earliest and the Committee be informed accor- dingly.
40.	56	12	The Committee desired that the department may be asked to supply 2 copies of the tentative seniority list of Clerks as it stood

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		、	on 1st January, 1985 for the information of the Committee. The Committee further desi- red to know the date on which the seniority list was circulated and also the last date for inviting claims and objections for this tentative seniority list.
41.	6	13	The Committee was not satisfied with the replies given by the departmental representa- tives and reiterated its recommendations that in future the instructions issued by the State Government in this regard should be strictly complied with and the Gradation list of the Excise & Taxation Department must be prin- ted as it stands on the first of January each year
42.	6	. 14	The Committee recommend that the officers/ officials may be posted in the districts by rotation The Officers/officials who have ser- ved for more than three years at one station may be transferred.
	- ,	•	The Committee further recommend that when an office is transferred from one district, he may not be transferred to the same district unless he has completed a minimum period of three years.
43.	6—7	15	The Committee observe that the purpose and significance of the Administrative Report is almost lost if it is not printed in the follo- wing year
·		- < -	The Committee, therefore, recommend that suitable steps be taken to ensure that the Annual Administrative Report of the Depart- ment is published as early as possible after the close of the financial year to which it relates
44. •	7—8	16	The Committee recommend that in order to curb the evil of illicit distillation, the price of the country liquor be so decreased that poor people may also afford to purchase it from the country liquor shops
-	v		The Committee further recommend that the staff provided for this purpose may be direc- ted to conduct raids frequently within their jurisdiction and submit their district-wise monthly reports to the E T.C. The Committee also recommend that some remedial and effective steps be taken to weed out the evil of illicit distillation completely.
45.	8	17	The Committee were not satisfied with the reply of the department and feel that in such cases adequate departmental action is not taken and recommend that the persons/ licencees who make spurious illicit liquor may be severely punished under some other
		-	Act like I.P.C. or other relevant Act.

1       2       3       4         1       2       3       4         The Committee also recommend that the samples of liquor should be taken by some independent Agency which could not be easily approached by the Wine Contractors for getting their samples approved.         The Committee further recommend that any amendment in the Rules, if required, may be made accordingly to bring such type of antisocial elements within the purview of the relevant Acts with a view to take suitable action against them.         46.       8-9       18         The Committee recommend that the department should conduct a survey of such places in the State where the wine shops are functioning near the religous and educational institutions. The Committee further recommend that these hquor vends to some other places in accordance with the provisions of the Active Rules/Instructions of the Department.         47.       9-10       19         As regards the amount of Rs. 260 07 lacs pertaining to the defaulters who have shifted to other districts/States, the Committee recommend that should be made to find out the where-abouts of such places in the state to find out the where-abouts of such places in the districts/States, the Committee recommend that strenuous efforts should be made to find out the where-abouts of such places in the districts/States, the Committee recommend that such as the where the where-abouts of such places in the districts/States, the Committee recommend that strenuous efforts should be made to find out the where-abouts of such places in the districts/States, the Committee recommend that strenuous efforts should be made to find out the where-abouts of such places in the districts/States, the Committee recommen
<ul> <li>4</li> <li>The Committee also recommend that the samples of liquor should be taken by some independent Agency which could not be easily approached by the Wine Contractors for getting their samples approved.</li> <li>The Committee further recommend that any amendment in the Rules, if required, may be made accordingly to bring such type of antisocial elements within the purview of the relevant Acts with a view to take suitable action against them.</li> <li>46. 8-9 18 The Committee recommend that the department should conduct a survey of such places in the State where the wine shops are functioning near the religious and educational institutions. The Committee further recommend that immediate steps should be taken to shift these liquor vends to some other places in accordance with the provisions of the Act/ Rules/Instructions of the Department.</li> <li>47. 9-10 19 As regards the amount of Rs. 260 07 lacs pertaining to the defaulters who have shifted to other districts/States, the Committee recommend that strenuous efforts should be made be find out the whore should be made be find out the whore should be made be find out the whore should be find out t</li></ul>
<ul> <li>46. 8-9</li> <li>46. 8-9</li> <li>47. 9-10</li> <li>47. 9-10</li> <li>47. 9-10</li> <li>49. As regards the amount of Rs. 260 07 lacs pertaming to the defaulters who have shifted to other districts/States, the Committee recommend the action against the action of the should be the action of the the should be the action of the the the the the the the the the the</li></ul>
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<ul> <li>47. 9-10</li> <li>47. 9-10</li> <li>19</li> <li>As regards the amount of Rs. 260 07 lacs pertaining to the defaulters who have shifted to other districts/States, the Committee recommend that strenuous efforts should be made to get the defaulters who have shifted to other districts/States, the Committee recommend that strenuous efforts should be made to get the made to find out the who have shifted to made to find out the who have shifted to do the districts/States, the Committee recommend that strenuous efforts should be made to find out the who have shifted to do the districts/States, the Committee recommend that strenuous efforts should be the made to find out the whore the should be made to find out the whore should be should be made to find out the whore should be made to find out the whore should be shoul</li></ul>
47. 9-10 19 As regards the amount of Rs. 260 07 lacs pertaining to the defaulters who have shifted to other districts/States, the Committee re- commend that strenuous efforts should be made to find out the whore should be
persons/traders so that arrears could be re- covered from them without further delay. The progress made in this regard be inti- mated to the Committee.
The Committee would like to emphasise the paramount need of recovering the huge arrears of taxes expeditiously. In cases where stay has been granted by the Court, efforts be made legally to get the stay vacated so as to effect the recovery of arrears.
The Committee recommend that some more concrete and effective measures be taken to realise these arrears promptly and also to see that arrears do not accumulate in future.
The Committee recommend that the disposal of cases of assessment of Sales Tax pending before the Excise and Taxation authorities may be expedited.
The Committee further recommend that speedy action should be taken to recover the amounts involved in these cases The results/progress achieved by the department in this behalf be intimated to the Committee.
49. 11 21 Keeping in view the above stated facts of the department, the Committee recommend to the State Government that the matter may be pursued vigorously with the Central Government and the Committee informed accor-

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50,	12	22	The Committee recommend that the pending appeals may be disposed of on merits at the earliest. The Committee further recommend that the Appellate Authorities may be re- minded/instructed to give special attention for deciding the Appeals pending before them involving huge amounts and the Committee may be informed accordingly.
51.	13—14	23	The Committee recommend that the depart- ment should take necessary steps to conduct frequent raids during each financial year. The Committee further recommend that the Excise and Taxation Commissioner may also visit some district offices once in a month subject to the availability of time, to ensure that officers/officials working at the district level perform their duties efficiently and promptly.
52.	14	24	The Committee, therefore, recommend that the Department should take effective measures to check this evil by making frequent sur- prise visits to the Check Barriers and also by verifying the records of the Transport Companies for cross checking by the enforce- ment staff.
53.		25	The Committee recommend that such exemp- tions should be discouraged. However, in case where the Government is satisfied that the theme of a particular film/show is for the promotion of peace, goodwill and national integration, the Producers and Directors of such films/shows may be given special awards by the Government.
<b>54.</b>	14—15	<b>26</b>	The Committee, therefore, recommend that all the officers of the Headquarters as well as the district level, who are entitled to use Government vehicles, may be provided with diesel jeeps instead of petrol driven Cars and Jeeps. The Excise and Taxation Commissioner who is the Head of the Department may, however, continue to use Car.
1			The Committee further recommend that in future no Car or petrol Jeep may be pur- chased by the Department. The officers may also be directed to use the vehicles only for official purpose. The steps taken by the Department in this respect may be intimated to the Committee soon after the receipt of this report.
55.	15	27	The Committee recommend that strict ins- tructions may be issued to the concerned officials/officers to issue registration certificates

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officials/officers to issue registration certificates to the traders within a period of two months from the date of receipt of their applications. The Committee also recommend that the can-cellation of Registration Certificates may be

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issued within a reasonable time after completion of the necessary formalities by the concerned trader/firm.

The Committee further recommend that the District Officers may be instructed to check the records frequently for this purpose in order to keep a vigil over the disposal of such cases by their subordinate officers/ officials.

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